the general perception and also the concern expressed by the Hon'ble Supreme Court in Viplav Sharma case regarding dilution of academic standards in certain Institutions Deemed to be Universities, Government constituted a Committee of eminent academic experts to review the functioning of existing Institutions Deemed to be Universities and the desirability of their continuance as such. The Review Committee, on the basis of their evaluation and assessment, reported that while some Institutions Deemed to be Universities met the required benchmarks, some others would need some time to do so and yet, some others, numbering 44, owing to deficiencies, did not deserve to continue as Institutions Deemed to be Universities. The Government, in principle, accepted the report of the Review Committee. However, the issue regarding implementation of the recommendations of the Committee is currently *sub-judice* in the Hon'ble Supreme Court of India in the matter of Viplav Sharma *Vs* Union of India and Others [WP (C) No. 142 of 2006]. The Hon'ble Supreme Court has directed the Government to maintain status quo with regard to these 44 institutions Deemed to be Universities.

(b) and (c) As per direction of Hon'ble Supreme Court, University Grants Commission (UGC) constituted a Sub-Committee consisting of four members namely; (i) Prof. H. Devaraj, Vice-Chairman, UGC, (ii) Prof. Sanjay Dhande, Member, UGC, (iii) Prof. V. S. Chauhan, Member, UGC and (iv) Mrs. Anita Sharma, Additional Secretary, to undertake assessment of the Category 'C' Institutions Deemed to be Universities. Accordingly, 41 Category 'C' Institutions Deemed to be Universities appeared before the Sub-Committee on 08-12th and 14th July, 2014 and made power point presentation. These Institutions also recorded their objections about the Report of University Grants Commission (UGC) Expert Committee, MHRD Review Committee (Tandon Committee) and Committee of Officers appointed by MHRD. The report of the above Sub-committee was placed before the Commission in its 503rd meeting (Item No. 2.02) held on 22.09.2014. The Commission noted the contents of the Report and resolved to forward the Report to the MHRD. Accordingly, the report of the Sub-Committee was forwarded to MHRD for further necessary action at their end. Before a decision could be taken, seven of the Category 'C Institutions Deemed to be Universities filed Interlocutory Applications before the Hon'ble Supreme Court. After hearing the matter the Hon'ble Supreme Court on 26.09.2014 directed the UGC to physically inspect these seven Institutions Deemed to be Universities. The UGC has constituted an Expert Committee to physically inspect these seven Deemed to be Universities.

Shortage of professors in IIMs and IITs

†38. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is shortage of professors in IIMs and IITs run by Government in the country;

[†]Original notice of the question was received in Hindi.

- (b) if so, the details of the institutes which have shortage of professors and the number of professors required in such institutes; and
- (c) by when this shortage would be made up in view of the academic career of the students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA): (a) Yes, Sir.

(b) The present position of shortage of faculty in IIMs and IITs is as under:

Sl. No.	Institute	Sanctioned Strength	In position	Vacant
	Indian	Institutes of Manageme	nt [IIMs]	
1.	IIM Ahmedabad	120	85	35
2.	IIM Bangalore	120	92	28
3.	IIM Calcutta	104	88	16
4.	IIM Lucknow	90	85	05
5.	IIM Indore	126	73	53
6.	IIM Kozhikode	77	63	14
7.	IIM Shillong	24	19	05
8.	IIM Rohtak	25	23	02
9.	IIM Ranchi	23	12	11
10.	IIM Raipur	16	16	0
11.	IIM Trichy	19	15	4
12.	IIM Udaipur	22	17	5
13.	IIM Kashipur	17	17	0
	India	n Institutes of Technolog	y [IITs]	
14.	I IT Bombay	904	620	284
15.	IIT Delhi	776	435	341
16.	IIT Guwahati	494	356	138
17.	IIT Kanpur	648	402	246
18.	IIT Kharagpur	1069	579	490

Sl. No	o. Institute	Sanctioned Strength	In position	Vacant
19.	IIT Madras	800	566	234
20.	IIT Roorkee	820	460	360
21.	IIT BHU	557	233	324
22.	IIT Bhubaneswar	170	99	71
23.	IIT Gandhinagar	90	89	01
24.	IIT Hyderabad	166	134	32
25.	IIT Indore	90	78	12
26.	IIT Jodhpur	90	48	42
27.	IIT Mandi	90	66	24
28.	IIT Patna	90	75	15
29.	IIT Ropar	90	68	22

(c) Vacancy in faculty posts and filling up of the vacant posts is a continuous process. The institutes are duly advertising the vacant positions and taking requisite follow up action for filling up the vacant posts.

Arrangement for drinking water in schools

- †39. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that there is no arrangement of drinking water in most of the schools of the country;
- (b) if so, whether Government is considering to take any step to make arrangement of drinking water in all those schools; and
 - (c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (c) No Sir, as per UDISE 2013-14, 95.31% schools at elementary level and 98.34% schools at secondary level have drinking water facilities. Under the national schemes of the Sarva Shiksha Abhiyan (SSA) and Rashtriya Madhyamik Shiksha Abhiyan (RMSA) till date 2.48 lakh drinking water facilities have been sanctioned to State/UTs to cover schools without such facilities.

[†]Original notice of the question was received in Hindi.